

ported by the Central Government. Haphazardly, an indiscriminate attitude is being developed also to distribute the assistance without comparing the actual fishing zone in that belt. I do not like to refer to the particular case of Bengal but in general this is happening. In this regard, I would request the Hon. Minister to consider a comprehensive proposal for having a deep sea fishing authority to undertake a survey of the actual fishing zone of the whole country in the deep sea and to provide a comprehensive proposal in terms of financial assistance and security of the mechanised boats so that all the fishermen of the country will understand the actual involvement of deep sea fishing through a comprehensive policy of the Government instead of *ad hoc* policy for Kerala or Bengal or Orissa.

SHRI YOGENDRA MAKWANA : It is a good suggestion. We will examine.

PROF. K. V. THOMAS : There are 23 lakhs fishermen in Kerala. We have brought almost all these fishermen under the co-operative sector. Now the deep sea fishing is mainly carried out by the big industries like the Tatas. So my request to you is whether the Government of India will help our co-operative sector to go into the deep sea fishing.

SHRI YOGENDRA MAKWANA : We, are helping the co-operative sector.

[Translation]

Provision of houses at concessional rates to class IV employees

*832. **SHRI JAGANATH PRASAD :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any scheme to provide houses at concessional rates to Class IV employees of Government whose income is very low so that they can live in Delhi after their retirement and if so, the details thereof ; and

(b) if not, whether Government propose to consider this matter ?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DAIBIR SINGH) : (a) and (b). There is no such specific Scheme. However, these employees can avail of the benefits under the Scheme for allotment of houses by DDA to retiring/retired employees in LIG and Janata categories as also the Scheme for allotment of small sized plots to LIG Sections under Rohini project.

[Translation]

SHRI JAGANNATH PRASAD : I want to know whether keeping in view the difficulties being faced by the class IV Employees after retirement with regard to housing, the Hon. Minister is considering some other scheme in addition to the scheme of D.D.A. ?

SHRI DALBIR SINGH : There is no such proposal under consideration. Although in 1979 there was no priority for allotment of houses for the retiring employees, yet with a view to helping them it was decided in 1985 to give them priority. 1035 registrations were made in 1985 by the employees who had already retired on 15.12.1979 or were to be retired soon. Out of these applicants, 559 persons have been allotted flats. Of these flats, 284 are M.I.G. and 261 L.I.G. flats. The remaining applicants would also be allotted flats as and when the flats are available.

[English]

SHRI K. S. RAO : If the Associations of Class IV employees come forward to construct their own houses, will the Government think in terms of giving land to them at concessional prices as they have given earlier to some other associations and also loans at concessional rate of interest, spread over a period of fifteen years ?

[Translation]

SHRI DALBIR SINGH : As of now, we are very much hard-pressed for land in Delhi. The matter will be considered as soon as the land is available.